- x) Rationalization of existing contract management manual.
- xi) Referring cases to CTE's examination.
- xii) Monitoring of court cases arising out of punitive vigilance action.
- xiii) Undertaking System improvement studies.

Coal India Limited (CIL) has formulated a Safety Policy for ensuring safety in mines. The salient features of Safety Policy of CIL are as under.

- 1. Operations and systems planned and designed to reduce mining hazards;
- 2. Compliance of Statutory provisions;
- 3. Improvement in working conditions by adopting appropriate technology;
- 4. Provide material and monetary resources for execution of Safety Plans;
- 5. Deploy safety personnel exclusively for safety;
- 6. Promoting Worker participation in Safety Management;
- 7. Prepare Annual Safety Plan and long term Safety Plan;
- 8. Multi-level monitoring of the implementation of the Safety Plans;
- 9. Continuous education, training and retraining on safety oriented skills;
- 10. Continue efforts to ensure better the living conditions.

Mining of Coal reserves at Munabhatti

†2446. SHRI SAMAN PATHAK: Will the Minister of COAL be pleased to state:

- (a) whether Government is aware that there are coal reserves at Munabhatti near Vagracot at Darjeeling in West Bengal;
 - (b) if so, whether Government has any proposal for its mining; and
 - (c) whether it is a fact that a new policy is being formulated for mining?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) to (c) As per national inventory of geological resources of India carried out of Geological Survey of

[†]Original notice of the question was received in Hindi.

India as on 01.04.2009, nominal amount of coal resources are reported in Darjeeling coalfield and as such there is no proposal of mining these reserves at present by Coal India Limited.

Coal supply in Thermal Power Houses

†2447. SHRIMATI MAYA SINGH: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that a proposal to increase coal supply to thermal power plants situated in Madhya Pradesh and for providing coal linkage from mines in the State has been received;
 - (b) if so, the action taken, so far, on the proposal; and
 - (c) by when the pending proposal would be approved?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL) : (a) Yes, Sir.

(b) and (c) Presently, supply of coal to power stations, including those located in Madhya Pradesh, is being governed by Fuel Supply Agreements, which inter alia, indicates the Annual Contracted Quantity (ACQ) as allocated by the Central Electricity Authority. Therefore, any additional allocation over and above the Annual Contracted Quantity has to be decided by Central Electricity Authority, keeping in view the overall coal availability in the country and other relevant facts.

At present, the power stations located in Madhya Pradesh are getting coal supplies from mines located in Madhya Pradesh, Chattisgarh and nearby areas of Maharashtra. Since coal production is limited to only eight states and consumers are located all over the country, supply of coal from producing states to non-producing states becomes inevitable.

Allocation of Coal blocks

2448. SHRIMATI RENUBALA PRADHAN: Will the Minister of COAL be pleased to state:

- (a) the details and the current status of the request made by the Orissa Government for allocation of coal blocks for long term linkage to various projects;
 - (b) the action taken by Government thereon;

†Original notice of the question was received in Hindi.